

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 4302/2020

(Arising out of impugned final judgment and order dated 03-01-2020 in CRLA No. 4675/2016 and CRLA No. 4506/2016 passed by the High Court Of Judicature At Allahabad)

NARESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. ETC. Respondent(s)
(FOR ADMISSION and I.R. and IA No.25967/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.25965/2020-PERMISSION TO
FILE PETITION (SLP/TP/WP/..) and IA No.25966/2020-PERMISSION TO
FILE LENGTHY LIST OF DATES)

Date : 24-02-2020 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Vikas Singh, Sr.Adv.
Mr. Varun Singh, Adv.
Mr. Lenin Raj K., Adv.
Ms. Deepti Arya, Adv.
Ms. Deepika, Adv.
Mr. Kapish, Adv.
Ms. Nishtha Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to filed Special Leave Leave Petition(s) is granted.

Applications for permission to file c/c of the impugned judgment and to file lengthy list of dates are allowed.

The Registry and the learned counsel for the petitioner to verify from the standing counsel for the State of Uttar Pradesh whether the State is proposing to file any appeal against the impugned order(s).

List after four weeks.

(ANITA RANI AHUJA)
COURT MASTER

(ASHA SUNDRIYAL)
AR CUM PS